LOK SABHA UNSTARRED QUESTION NO. 4319 TO BE ANSWERED ON 19.08.2025

UTILISATION OF PARVATHY MILLS LAND

4319. SHRI N K PREMACHANDRAN:

Will the Minister of TEXTILES वस्त्र मंत्री be pleased to state :

- (a) whether the Government proposes to utilise the land owned by Parvathy Mills Kollam under National Textiles Corporation for public purpose and if so, the action taken thereon;
- (b) whether the Government initiated action and submit application before Delhi High Court for the speedy disposal of arbitration case with respect to Parvathy Mills at Kollam;
- (c) if so, the details of action taken thereon;
- (d) whether the Ministry received request from public representative, Employees State Insurance Corporation and Ministry of Labour requesting to handover the land owned by Parvathy Mills to ESIC for upgrading the Asramam ESIC Model and Super Specialty Hospital into a Medical College and if so, the details of action taken thereon; and
- (e) the present status of arbitration case pending before the Delhi High Court and the details of application filed before the Court for speedy disposal of the case?

उत्तर ANSWER वस्त्र राज्य मंत्री (**श्री पबित्र मार्घेरिटा**) THE MINISTER OF STATE FOR TEXTILES (SHRI PABITRA MARGHERITA)

(a)to(e): Parvathy Mill, Kollam under National Textile Corporation (NTC) is one of the 11 Mills slated for revival through Joint Venture(JV) route. NTC cancelled the Memorandum of Understanding(MoU) for JV arrangement. The JV Partner has challenged the Arbitral award in the Hon'ble High Court of Delhi. NTC has been advised to suitably represent before Hon'ble High Court for early disposal of the matter.
